

IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU

WP(C)PIL 4/2026 CM(3097/2026)
CAV 1250/2026

DIXIT GUPTA AND OTHERS ...Petitioner(s)/appellant(s)

Through: Mr. Ankush Manhas, Advocate.

Vs.

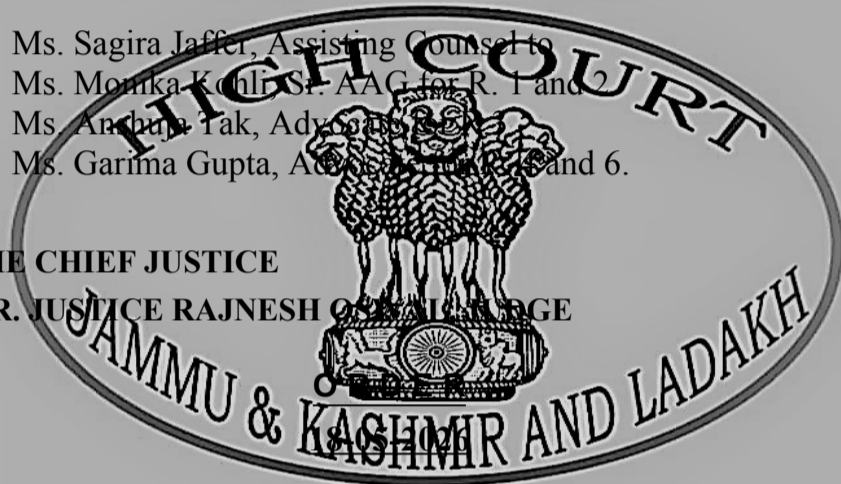
UT OF J AND K TH. CHIEF SECRETARY, JAMMU AND OTHERS ...Respondent(s)

Through: Ms. Sagira Jaffer, Assisting Counsel to
Ms. Monika Kohli, Sr. AAG for R. 1 and 2
Ms. Anshu Tak, Advocate
Ms. Garima Gupta, Advocate for R. 3 and 6.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE RAJNESH OJHA, JUDGE



The petition at hand, which purports to have been filed in public interest, raises serious issues concerning the functioning of the Roller Skating Association in the Union territory of Jammu & Kashmir, as also the misuse of the name and identity of the associations.

Petitioner No. 1 (Dixit Gupta) happens to be a former international level roller skating player. Whereas, petitioner no. 2 and 3 are parents of young roller skating players, who too are actively associated with the sport and are directly concerned with the training, participation and selection of the players. Thus, they plead no personal/private interest in the *lis*.

It is stated that the matter involves ongoing conduct of the events and activities which are affecting the selection process of players for higher level competitions, including national championships, thereby directly impacting their careers and future prospects. So much so, the entry/participation fees are being collected from large number of players without issuance of receipts and maintenance of proper records which require immediate intervention.

Heard.

Notice.

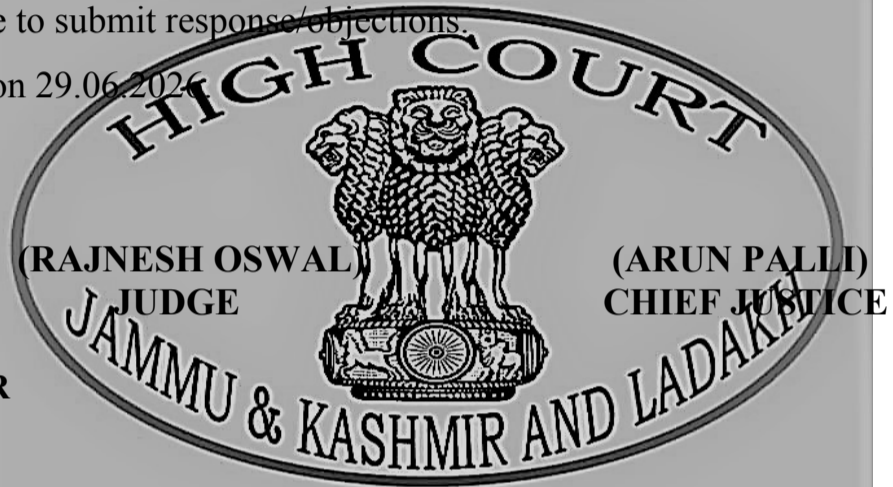
Ms. Sagira Jaffer, learned assisting counsel accepts notice on behalf of respondent No. 1 and 2; Ms. Anshuja Tak, accepts notice on behalf of respondent No. 3; and Ms. Garima Gupta accepts notice on behalf of respondent No. 4 and 6.

As regards respondent No. 5, learned counsel for the parties are *ad idem* for no such association exists, the same be deleted from the array of the parties.

Ordered accordingly.

Learned counsel for the respondents pray for and are granted two weeks' time to submit response/objections.

List on 29.06.2026



SRINAGAR
18-05-2026
Aadil